

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)
No(s). 15768-15772/2015

(Arising out of impugned final judgment and order dated 05/12/2014 in WA No. 1503/2014, WA No. 201296/2014, WA No. 201439/2014, WAMP No. 3754/2014 and WAMP No. 3755/2014 passed by the High Court of Judicature at Hyderabad for the State Of Telangana And The State Of Andhra Pradesh)

M/S. IIC SERVICES (INDIA) PVT. LTD. AND ANR. Petitioner(s)

VERSUS

MOBILE WELFARE SOCIETY AND ORS. ETC. ETC. Respondent(s)

(With interim relief and office report)

Date: 04/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Rohit Rao N., Adv.
Mr. Mukund P. Unny, Adv.
Mr. Ananga Bhattacharyya, AOR

For Respondent(s)

Mr. V. Sridhar Reddy, Adv.
Mr. Abhijit Sengupta, AOR

Mr. Rohit Alex, Adv.
Mr. P. S. Sudheer, AOR
Mr. Gaurav Jain, Adv.
Mr. Rishi Maheshwari, Adv.
Ms. Shruti Jose, Adv.

Mr. M. Srinivas R. Rao, Adv.
Mrs. Sudha Gupta, AOR

Mr. V. Balachandran, Adv.
Mr. Siddarth Naidu, Adv.
Mr. A. Lakshminarayanan, Adv.
For M/s Ksn & Co.

Ms. D. Geetha, Adv.
Mr. Gaurav Kumar, Adv.
Ms. S. Ramamani, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel appearing for the petitioners, the matters are adjourned for one week on the ground of personal difficulty of the arguing counsel.

(VISHAL ANAND)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER